

CP (IB) No.120/Chd/CHD/2017

... Petitioner

...Respondent/Corporate Debtor

Learned counsel for petitioner submits that proof of delivery of the petition and entire paper book to the respondent-corporate debtor has been furnished by the petitioner as Annexure A-18. Learned counsel further submits that the tracking number has been filed showing that the postal article was received back and was returned to the petitioner at the Post Office, Chandigarh of the postal authorities. Learned counsel further submits that the petitioner has taken over the returned envelopes and the same be taken on record.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 13, 2017
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